जिससे उन उद्योगपितयों को संरक्षण मिल सके और उन्होंने जो कर्ज लिया है, वहां की जो परिस्थितियां हैं उसके कारण अपना कर्ज पटा नहीं सक रहे हैं उसके लिए रिपेमेंण्ट शेड्युल तथ किए जायें। साथ ही उनको इस तरह से मदद दी जाए कि उन्हों नए ऋण मिलें ताकि उन क्षेत्रों में जो उद्योगपित गए हैं, उद्योगलगाएं हैं, वहां के बेरोजगारों को रोजगार देकर प्रातंशवाद से उनको अलग कर रहे हैं, उनको कुछ प्रोत्साहन मिल सके।

SHRI SURESH KALMADI (Maharashtra): Madam, I support whatever he is saying. I think the industrialists are going through a bad time there and they must be given relief.

श्री मोहन्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : मैडम, एक छोटे श्रवकार में कुछ मंत्रियों पर यह इल्जाम लगाया है कि ... (व्यवधान) ... إثر يرديش عصد انفل عرب م- (نفل التر يرديش) : إيك چهو انفار ميل نحه منترين ير يه الزام الكايا م - . . (مداخات)

RE. SHARING OF THE EIGHTH PLAN DOCUMENT BY THE GOVERNMENT WITH THE WORLD BANK

SHRI YASHWANT SINHA (Bihar): Madam, I have raised in this House earlier the question of the Government sharing the Eighth Plan document with the World Bank, and the comments of the World Bank. Yesterday, there was a Short Notice Question on that, and the Minister absolutely denied any communication sent to the World Bank and any communication being received from the World Bank on this question. Now, we know from the 'Indian Express' that the statement which the Minister has made was absolutely untrue, and the paper has given details of the diary entry also by which these comments were received.

THE MINISTER OP STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): How do you know that the 'Indian Express' is true?

SHRI YASHWANT SINHA: You deny it. I do not know. Neither the newspapers, Madam, nor the Members of the Opposition have access to the information. (Interruptions)

AN HON. MEMBER; The 'Indian Express is *magna carta* for the Opposition.

SHRI YASHWANT SINHA: Now, the point is that a serious question has arisen. This House appears to have been taken for a ride. The Minister has made a statement which appears to be untrue. And I would request the Government to come clean on the subject. And even if they have shared, they should, as Mr. Salve said yesterday, admit it before this House. This is the highest forum of the nation where they should really come clean and tell the truth in this House.

SHRI INDERKUMAR GUJRAL (Bihar): I had asked the Short Notice Question and I am, supplementing it by endorsing to what my friend, Mr. Yashwant Sinha, has said. If the Minister wishes to contradict it, then he must produce the entry of diary No. 3494 of the Secretary's office whereby the acknowledgeement has been sent to the World Bank that comments have been received. Therefore, it is not just as simple as Mr. Jacob has put it that a denial is enough. A definite receipt is there and I think it is a privilege issue and we suggest that this privilege i ssue may be admitted. (Interrupitions).

THE DEPUTY CHAIRMAN: Let me handle the point Mr. Gujarat haa raised. If you feel that it is a matter of privilege, you can move it and we will look into it. If it comes with-

^{†[]}Transliteration in Arabic Script.

[The Deputy Chairman]

in the purview of the privileges of the House, we will look into it.

SHRI YASHWANT SINHA: If there is a violation of law, you approach the court and you will get justice. Is this the way the Government should treat the House?

THE DEPUTY CHAIRMAN: As Deputy Chairman and as a presiding officer of this House, I have certain parameters of functioning. Now within my parameters of functioning I can give protection to the Members. And my parameters are that if you feel or if any Member feels that truth is not being said on the floor of the House and it is a matter of privilege of the House, you raise it and it will be ssen.

श्री प्रकोद महाजन : (महाराष्ट्र) : उससे पहले श्रगर सरकार को श्रवसर दिया जा रहा है कि सरकार श्रगर गलती करे तो हूं श्रपने श्राप मान ले . . . (स्थवधान)

THE DEPUTY CHAIRMAN: Now I hara asked Mrs. Jayanthi Natarajan to raise her point.

श्री जगदीश प्रसाद माथुर: (उत्तर प्रदेश): विरोधी दलों के ने अर्थों को वह डायरी दिखा दें...(व्यवधान) जिस डायरी का जिल्ह है...(व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Mathur, the Leader of the House is saying something.

THE LEADER, OF THE HOUSE (SHRI S. B. CHAVAN): In reply to the Short Notice Question, it was a csategorical reply from the Minister concerned that no documents were shown to the World Bank. Merely because it has come in a newspaper, if the hon. Members are raising this issue, I think the practice is that what the Minister says will have to be taken as correct unless proved otherwise. So if the hon. Members, ins-lead of relying on the newspaper, have any other information by which

they can establish, that what the. Minister says is incorrect, then certainly it can be a matter of privilage.

श्री अगदीश प्रसाद साधुर : जिस डायरी का जिक है, विरोधी दलों के नेताओं को वह डायरी दिखाई जाय। ...(व्यवधान)

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): I am on a point of order. My point of order is that what has appeared, in the Indian Express cannot be a basis for the previlege motion because the memo is dated June 24th or something like that after the NDC meeting. On the other hand, the other document I mentioned and about which the Minister knew nothing, can be the basis. But this particular -memo cannot be the basis for a privilege... (Interruptions)

THE DEPUTY CHAIRMAN: That matter can be looked after by the Secretariat.

SHRI SUBRAMANIAN SWAMY: After the NDC meeeting, it becomes a public document. So, anybody expressing an opinion cannot be the basis of a privilege motion. It hardly matters and that cannot be the basis for a privilege motion. (Interruptions)

THE DEPUTY CHAIRMAN: If they feel that there is a breach of privilege, they can move it and it can be examined. But it cannot bo accepted straightway.

SHRI SUBRAMANIAN SWAMY: But the record may be set right that what has apeared in the Indian Express is not violative of what the Minister said. The Miinster said that after the NDC meeting the entire document had become public. Se whatever exchange took place between the World¹ Bank and the Finance Ministry is not the issue. The point: made is still valid that the Worle Bank at the Parie meeting had the documents and that is a serious thins about which Minister has not said anything. (Interruptions)

THE DEPUTY CHAIRMAN: I will call you; I know your name is also in that Short Notice Question. I will all you. Now Mrs. Jayanthi Natara-jan.

SHRIMATI JAYANTHI NATARA-JAN(Tamil Nadu): My point of order is very simple. Senior leadens from the Opposition have made serious al legations against a Minister arising out of Short Notice Question which members have referred to a report in the 'Indian Expess'. point of order is, are you going allow this kind of thing to go on record? It is only based on a news-paper report. Are they prepare to authenticate it?

SHRI YASHWANT SINHA: Under what rule it will not go on record? You quoe the rule. (*Interruptions*)

SHRIMATI **JAYANTHI** NATA RAJAN: The problem is, the tragedy is, the agenda of Parliament is kept by the 'Indian Express'. They are not their Madam, raising it on own. the point is, should this be allowed to go on record? I want your ruling on this.

THE DEPUTY CHAIRMAN: I will give my opinion. (Interuptions) I cannot hear. Unless I hear, I cannot say whether it is or whether it is not. (Interruptions)

SHRIMATI JAYANTHI NATA-RAAJAN: MadaSm, the question is, should this kind of an allegation be allowed to go on record? Are they prepared to authenticate? Let them put it in writing. Take the res>ponsibility. Say that it is true.

Otherwise, it should be struck off from the record.

SHRI YASHWANT SJNHA: Undfer what rule?

SHRIMATI JAYANTHI NATA-RAJAN: We cannot allow this (In-

THE DEPUTY CHAIRMAN: The point which Shrimati Jayanthi Nata-rajan.is raising is this. Many things appear in the newspapers every day. (Interruptions) I will give my opinion. She has asked for my opinion. When you are in the Chair, I will allow you to give your opinion. What she wanted to know was this. Many things appear in the papers. On the basis' of that can any statement made by any

Minister be considered wrong? She wanted to

know whether any Member who has read the

SHRI INDER KUMAR GUJRAL: Why

newspaper report can authenticate It.

SHRI SUBRAMANIAN SWAMY: It is after June 24. Therefore, it cian not be a matter of privilege. (Interruptions)

SHRI S. JAIPAL, REDDY (Andhra Pradesh): I am prepared to authenticate it, as a Member.

THE DEPUTY CHAIRMAN: That is what she *w* as asking.

भ्राप कुछ कह रहे थे बोम्मई साहब । (व्यवधान) I have identified Mr. Bommai.

SHRI SOMAPPA R. BOMMAI (Orissa): Madam, the hon. Leader of the House said that in regard to the things which appear in the newspapers, the matter cannot be raised here. In a way, he is belittling the news-item which appeard in the Pressi. He is belittling the Press.

As you know, it was only on the basis of a news-item which appeared in the Press that the then External Affairs Minister, Mr. Solanki, had *to* come out with the truth.

THE DEPUTY CHAIRMAN; *Shrimati*. Jayanthi Natarajan did not say that.

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SHRI SOMAPPA R. BOMMAI; Please hear me.

THE DEPUTY CHAIRMAN: The authentication part she wanted to know.

SHRI SOMAPPA R. BOMMAI: Please hear me. Let me complete. (*Interruptions*)

As I said, on the basis of what appeared in the Press, the Minister had to resign. It was an authenticated news. Many a time, we have to rely on things which appear in the Pressi.

SHRI SUBRAMANIAN SWAMY:

* used to write all kinds of rubbish in the 'Indian Express'. Not so much now.

THE DEPUTY CHAIRMAN: I do not know what appeared and what did not appear. (Interrupions)

SHRI SUBRAMANIAN SWAMY:

* was writing whatever you wanted him to write. It is different today. With * there has been a change.

SHRI YASHWANT SINHA: * and * are not Members of this House.

THE DEPUTY CHAIRMAN: Don't mention the names of people.

SHRI SUBRAMANIAN SWAMY: When they mention the 'Indian Express', can I not mention names? (Interruptsious)

THE; DEPUTY, CHAIRMAN: A newspaper cannot be a Member. A, person can.

SHRI SUBRAMANIAN SWAMY: The quality of a newspaper is judged by its Editor.

THE DEPUTY CHAIRMAN: I am not allowing. (Intemtptionus)

SHRI SOMAPPA R. BOMMAI: Madam, I have not completed. Let

me continue. The Short Notice Question was based on the newsitem which appeared in the 'Indian Express.' It arose out of the reply given by the Minister. Today, a news-item in this regard has appeared in the 'Indian Express'. The facts are there. On the basis' of these facts, it is very clear that the Minister has misled the House.

SHRIMATI JAYANTHI NATARAJAN: Who knows the facts?

AN HON. MEMBER: Can you authenticate?

SHRI SOMAPPA R. BOMMAI: We would like to know from the Government....

THE DEPUTY CHAIRMAN: You authenticate. My ruling would be, according to rule 238, when you are making an allegation against a Minister, you should move a formal Motion. (Interruptions) Mr. Mahajan, please do not interrupt. Do not get a gitated. (Interruptions) I am not allowing. (Interruptions)

SHRI PRAMOD MAHAJAN: It is a one-sided affair.

THE DEPUTY CHAIRMAN: It is not one sided. There is a rule 233. (Interruptions). If you want to make an allegation, you must write it.

SHRI SOMAPPA R. BOMMAI: We are not making a personal allegation It is a matter of record. If the Government wants to deny and come out with the truth, it is welcome. Otherwise, we will move a privilege motion.

SHRI AJIT P. K. JOGI (Madhya Pradesh): Madam, I want to requesl you and through you, Dr. Subra. manian Swamy that the names of the two editors and journalists which he has taken should not come op. record It will be setting a wong precedent.

^{*}Not recorded.

THE DEPUTY CHAIRMAN: No, it won't come on record. Anybody who is not a Member of this House, who cannot defend (*Interruptions*)
Whether it was derogatory or not, it won't

come on record.

SHRI SUBRAMANI AN SWAMY: This is because he printed whatever they wanted him to Print. Now Mr. * has come in the Indian Express... (Interruptions).. How can you take his name off the record?

THE DEPUTY CHAIRMAN: No, it won't go on record because he is not a Member of this House. (Interruptions). Mr. Subramanian Swamy. please, do not go beyond certain... (Interruptions)

SHRI SUBRAMANIAN SWAMY: There are certain rules for that on what can be recorded and....

THE DEPUTY CHAIRMAN: Now that matter us to stop somewhere.

SHRI SUKOMAL SEN (West Ben gal): How will it stop?

THE DEPUTY CHAIRMAN: It has to stop somewhere in this House because there was a Short Notice Question and the Minister said something on the floor of this House. (Interruptions,) No, I am not misleading you. I am saying on the basis of the facts that are before me. The Leader of the House who is a Member of this House also, has said that whatever the Minister has said should be taken correctly and that ends the whole matter... (Interruptions) Unless it is proved. (Interruption*). You write officially to me, authenticating your allegation, and I will look into the matter. Not now.

Yes, Shri Sunil Basu Ray.

SHRI YASHWANT SINHA; Ha said that the Government denies the fact that the Planning Commission. ..

THE DEPUTY CHAIRMAN: Yes, Shri Sunil Basu Ray.

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SHRI YASHWANT SINHA; That is not being denied. What *is* being denied is that Minister did not write. (*Interruptions*)

SHRI JAGDISH PRASAD MATHUR: Since they do not want to show the diary to opposition leaders that means they are guilty. Otherwise, there should be no difficulty for the Leader of the House to see it.

उपसमापित: माथूर साह्व, मैं एक बात आपको याद दिला वूं, फायद आपको पिछले ममन से याद होगी कि जब रूलिंग हो जाती है तो इस पर कोई टिप्पणा नहीं की जाती है। यह बात खत्म हो गई...(ध्यवधान) I cannot permit. There is other business which I have to take up. Shri Sunil Basu Ray.

BE. DISCONNECTION OF ELECTRICITY OF A NEWSPAPER OFFICE

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश): मैं दूसरा मसला उठा रहा हं, मैडम...(अथवधान)

مشري محدافضل عريت م افضل: ميس ديس اشتكرافي رغ مهوب مطيع... مانطنت ...

उपसमापति : ग्रव श्रखबार की बात बहुत हो गई . . (व्यवधान)

श्री मोहसद अफजल उर्फ मीम अफजल : मैडम, मैं एक ब्रख्नार के बारे में मसला उठाना चाहता हूं... (व्यवधान)...मैडम, यह ब्रख्नारों की ब्राजादी का मसला है..(व्यवधान)

شری محدافضل عرف م العنل اسطیم، میں ایک اخرار سے بالسے میں مشکرانظانا۔ جابہتا ہوں ۔۔ " مداخلت ۔۔ یک مطیم ۔ لیر اخدادں کی کہ ادی کاست ہے۔ سر

THE DEPUTY CHAIRMAN. I am not permitting it This House runs on certain rules, not on newspaper reports.

^{*}Not recorded.

^{† []}Transliteration in Arabic Script.